

[Mr. Deputy-Speaker]

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of a part of the financial year 1980-81."

*The motion was adopted.*

**SHRI R. VENKATARAMAN:** I introduce the Bill.

I beg to move:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of a part of financial year 1980-81, be taken into consideration.

**MR. DEPUTY SPEAKER:** The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of a part of the financial year 1980-81, be taken into consideration.

*The motion was adopted.*

**MR. DEPUTY-SPEAKER:** We shall now take up the clauses.

The question is:

"That clauses 2 and 3 and the schedule stand part of the Bill."

*The motion was adopted.*

Clauses 2 and 3 and the Schedule were added to the Bill. Clause 1, the Enacting Formula and the Title were added to the Bill.

**SHRI R. VENKATARAMAN:** move:

"That the Bill be passed."

**MR. DEPUTY-SPEAKER:** The question is:

"That the Bill be passed."

*The motion was adopted.*

**PUNJAB APPROPRIATION BILL\***  
1980

**THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARAMAN):** I beg to move for leave to introduce a Bill to authorise payment an appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1979-80.

**MR. DEPUTY-SPEAKER:** The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1979-80."

*The motion was adopted.*

**SHRI R. VENKATARAMAN:** I introduce the Bill.

\*Published in Gazette of India Extraordinary Part II, section 2, dated 18-3-80.

†Introduced moved with the recommendation of the President.

‡Introduced with the recommendation of the President

I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1979-80, be taken into consideration."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1979-80, be taken into consideration.

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*The motion was adopted.*

M. DEPUTY-SPEAKER : We shall not take up the clauses.

The question is:

"That clauses 2 and 3 and the Schedule stand part of the Bill."

*The motion was adopted.*

*Clauses 2 and 3 and the Schedule were added to the Bill, clause 1, the Emancipating Formula and the Title were added to the Bill.*

SHRI R. VENKATARAMAN: I move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed." zz

*The motion was adopted.*

17.36 hrs.

RAJASTHAN BUDGET, 1980-81—  
GENERAL DISCUSSION DEMANDS\*  
FOR GRANTS ON ACCOUNT  
(RAJASTHAN), 1980-81 AND SUP-  
PLEMENTARY DEMANDS\* FOR  
GRANTS (RAJASTHAN), 1979-80

MR. DEPUTY-SPEAKER: The House will now take up Items Nos. 18, 19 and 20 in respect of the Rajasthan Budget, for which 1½ hrs. have been allotted. Hon. Members who have tabled out motions to the Rajasthan Budget may, if they desire to move their cut motions, send slips to the Table within fifteen minutes indicating the serial numbers of the cut motions they would like to move.  
Motions moved:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the Third column of the order paper be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1981 in respect of the heads of demands, entered in the second column thereof against Demands Nos. 1 to 49."

"That the Bill be passed."  
tary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the order Paper, be granted to the President out of the Consolidated Fund of the State of Rajasthan to defray the charges that will come in course of payment during the year ending on the 31st day of March, 1980 in respect of the following demands entered in the second column thereof:-

Demand Nos: 1 to 7, 9 to 11, 15 to 22, 24, 26, 27, 29 to 32, and 34 to 48."

†Moved with the recommendation of the President.